

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 550/MP/2025 along with IA No. 130/2025

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking an extension of the start date of connectivity as per the Intimation of final grant of Connectivity dated 19.1.2024 and quashing of the invoices dated 7.2.2025 and 3.3.2025 issued by CTUIL.

Petitioner : Ayana Renewable Power Four Private Limited (ARPFPL)

Respondent : Central Transmission Utility of India Limited (CTUIL) & Anr.

Date of Hearing : **22.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Samarth Kashyap, Advocate, ARPFPL
Shri Anubhav Mishra, Advocate, ARPFPL
Ms. Poorva Saigal, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the entire Project capacity of 150 MW has been commissioned in March 2026, and that the Petitioner has also filed an application seeking extension of the SCOD of its Project, along with the waiver of ISTS charges, before the Committee constituted under Regulation 13(2)(h) of Sharing Regulations, which is presently pending consideration. Accordingly, the learned counsel requested that the matter may be deferred for a period of eight weeks.

2. The learned counsel for the Respondent, CTUIL, as such, did not oppose the said request.

3. Considering the above request of the Petitioner, the Commission adjourned the matter. The interim direction issued *vide* the Record of Proceedings dated 6.1.2026 shall continue till the next date of hearing.

4. The Petition will be listed for hearing on **10.12.2026**

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

